

Subject: **Draft Telecommunication tariff Order, 2020**
To: Kaushal Kishore <advfea1@trai.gov.in>

Date: 03/02/20 01:48 PM
From: "Ms. Chestha Minocha" <aesteuts@nr.railnet.gov.in>

Respected Sir/Madam,

At present various critical applications in Indian railways are running on Message Delivery i.e. SMS. However as per TRAI circular "*Telecom Commercial Communication Customer preference 9 Tenth Amendment) Regulations 2012 and Telecommunications tariff (fifty fourth amendment) order, 2012*" a ceiling limit of 100 SMSs are mandated to be sent from a single message sending entity. This ceiling limit is affecting critical applications like Data Logger and Control Position Alerts which are important for smooth operation of railways and critical to **passenger safety** on one hand and undermining the **principle of expenditure neutrality** on the other hand.

In the light of the above fact, we support the **exemption of Indian Railways** from the **restriction** on sending bulk SMSs in favour of national interest and safety of our citizens.

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Regards!
Cheshta Minocha
AESTE/UTS
9717630835